

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2262
TO BE ANSWERED ON 01.01.2018**

SERVICE CONDITIONS OF SECURITY GUARDS

†2262. SHRIMATI REKHA VERMA:

SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the appointment and service conditions of security guards employed by private security agencies are regulated under any law;**
- (b) if so, the details thereof;**
- (c) whether most of the private security guards are being subjected to exploitation by their employment agencies; and**
- (d) if so, the details thereof along with steps taken by the Government to ensure fair wages for private security guards and lay down their working conditions?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): State Governments are the appropriate Government for most of the private sector company establishments including private security agencies. The information in this respect is not centrally maintained.
